दृष्टि से सोचते हैं ? उसमें केवल व्यापारिक प्रतिनिधियों को भेजना कहां तक उचित है ?

श्री दिनेश सिंह : जो माननीय सदस्य ने कहा मैं उस को बहुत उचित समझता हूं और इसका कोई मौका निकाल कर सदन लोगों को भेजे। अगर इसका कोई तरीका हो तो इस में मुझे कोई एतराज नहीं है। मैं तो यह अर्ज कर रहा था कि यह लोग खास काम के लिये गये थे, और जो लोग उस से सम्बन्धित थे उन की राय से उन को हम ने भेजा था।

श्री अटल बिहारी वाजपेयी : क्या यह सत्य है कि भारत सरकार की ओर से हर वर्ष नेपाल के लिये एक व्यापार प्रतिनिधिमंडल भेजा जाता है ? क्या मैं जान सकता हूं कि यह प्रतिनिधिमंडल पिछली बार कब गया था। उत्तर में तीन वर्ष की सूचना दी गई है। मैं पिछले वर्ष की सूचना चाहता हूं।

श्री दिनेश सिंह : जहां तक मुझे याद आता है पिछला ट्रेड डेलिगेशन 1965 में नेपाल गया था लेकिन आफिशल लेवल पर हमारा और उन का वार्तालाप चलता रहता है।

SHRI RANGA: The Minister has stipulated for the first time I suppose for this Government, a kind of principle. He says they would consider sending to other countries as part of their delegation to the international conference only those Members of Parliament and others who would be in agreement with the Government in its policies and programmes. He is welcome to have this attitude although we do not agree with it. At the same time are we to understand that even in regard to trade delegations they wish to pursue the same policy, especially in view of the fact that there may be Members in the Opposition parties in Parliament who also are equally interested in promoting our trade and who would like to co-operate with other delegations who would be going on behalf of our country to develop our trade contacts and also help Government in negotiating certain agreements with those countries and their entrepreneurs in promoting our trade and industry?

SHRI DINESH SINGH: The hon. Member will appreciate that we have not tried to bring in politics in this matter. I have not said that we have selected people from our side and not selected people from the Opposition. We have consulted trade. Perhaps those who are in the trade would support his point of view more than ours. It is not a question of discrimination or selecting persons on political grounds but on technical grounds.

C.B.I. Seizure of Documents of S.T.C.

*991. SHRI D. N. PATODIA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the C.B.I. has seized some documents from the Office of the State Trading Corporation at Bombay in connection with the case of import of nylon yarn from Japan and Italy;

(b) if so, when the investigation by C.B.I. will be completed;

(c) whether State Trading Corporation is negotiating with private firms of U.S.A., West Germany and Japan for the import of nylon yarn; and

(d) if so, the steps taken by Government to avoid recurrence of the above lapses?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) No, Sir. However, the C.B.I. requested

that certain files relating to the purchase of Nylon filament yarn and copramonium yarn from various foreign countries may be made available to them as they wished to check on the import prices paid.

(b) No specific investigation in this regard is being made.

(c) No, Sir.

(d) Does not arise.

SHRI D. N. PATODIA: Trading by STC has proved to be a continuous strain on our foreign exchange reserves. May I know if the CBI asked for these files and whether investigations had been carried out, if not by what time they were expected to be completed? Because, there was no purpose for the CBI to ask for these files had there been no motive to investigate. It has been alleged that the STC has been paying 25 per cent to 30 per cent more on price. May I know whether these purchases are being done by private negotiations or by inviting global tenders and if it is done by negotiations, what are the reasons for making this departure from the system of global tenders? Is it also a fact that apart from this particular case of nylon deal with Japan and Italy, there are many other cases when files had been asked for by the CBI for investigation?

SHRI MOHD. SHAFI QURESHI: The hon. Member is welcome to have his own views on state trading. It is the view of the Government that state trading is also beneficial to the development of trade and commerce in his country. The CBI was not making any investigation. They merely asked for files from the headquarters and the headquarters said that the files were at Bombay. The files were taken by them and they had been later returned. There is no case against the STC as such.

SHRI D. N. PATODIA: What prompted them to ask for these files? The CBI is not an institution which just goes into the files. There must be certain reasons for asking for those files.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I did try to say in the answer that they wanted to check up what were the details of the price. There must have been some complaint about it in some form and they wanted to satisfy themselves and we believe that they had looked at these files and they were satisfied. The files have been returned; we have been told that they are not proceeding in this matter.

SHI D. N. PATODIA: May I know whether any official team was appointed by the Union Government which submitted its report on 2nd October, 1967 particularly with regard to this particular deal and whether the finding of that report suggests that the STC had been paying 25 to 30 per cent higher than the prices, the international prices, ruling at that time? May I know also in this connection whether the Reserve Bank of India have also written to the STC alleging that there is a possibility of the STC paying higher prices than the international prices?

SHRI DINESH SINGH: Sometime back, I recollect that there was a question on this matter and I had mentioned to the House that we had checked this out and found that the prices paid were, in our judgment, not high.

SHRI D. N. PATODIA: My question was whether the official team was set up by the Union Government to investigate it and what were the findings of that team and whether they have proved that the prices were higher.

SHRI DINESH SINGH: I do not recollect any such team from the Ministry of Commerce.

SHRI D. N. PATODIA: The Union Government.

SHRI RANGA: He asked for information on two specific items. One was, what was the recommendation of that team, and the other was, what were the recommendations or the observations made by the Reserve Bank of India. If the hon. Minister has any information let him give it; or let him supply it later.

SHRI DINESH SINGH: I tried to say that whatever we had enquired, I had given the information to the House. The hon. Member put to me a question whether the Government as such had set up a team. I said that the Commercial Ministry is not aware. So far as the Government is concerned, I could not say off-hand what some other Ministry may have done, or has tried to enquire or not. I shall try to find out.

SHRI D. N. PATODIA: The STC is part of the Commerce Ministry and the Union Government appointed a committee. How can the Minister say that he is not aware of it.

MR. SPEAKER: The Minister is not aware of what the Union Government might have done. There may be some enquiry.

SHRI D. N. PATODIA: It was appointed for that very reason. How can the Commerce Minister say that he is not aware of it? Please give me protection.

MR. SPEAKER: What is the protection? He says that the Commerce Ministry had not done it.

SHRI D. N. PATODIA: It was about the STC and the STC is part of the Commerce Ministry.

SHRI DINESH SINGH: You are quite right, Sir; as you mentioned, about the setting up of a team, the Government may be enquiring something. That is another matter. What the hon. Member is implying is that there was some kind of investigation held and I said that so far as the Commerce Ministry is concerned, we have not held anything.

SHRI D. N. PATODIA: I said the Union Government has done that, and the STC is part of the Commerce Ministry.

SHRI DINESH SINGH: I said I am not aware of it. But would you like me to say categorically something which I do not know?

श्री अटल बिहारी वाजपेयी : पता लगा कर बतायें ।

MR. SPEAKER: I said so; that is right.

SHRI D. N. PATODIA: What about the Reserve Bank? Is he aware that the Reserve Bank of India wrote anything to the STC regarding this particular deal?

SHRI DINESH SINGH: I would request you kindly to bear with me. The hon. Member is asking me. Will I say whether the Reserve Bank has written anything to the STC on this? There has been correspondence and the Reserve Bank must have been consulted on this thing. (*Interruption*). So far as this question is concerned—about the Reserve Bank holding some enquiry—on this I have not been informed of any enquiry that the Reserve Bank has held on this.

MR. SPEAKER: Mr. Vajpayee's suggestion is all right. He will enquire into it.

SHRI ATAL BIHARI VAJPAYEE: Let him promise it.

श्री मधु लिमये : इस वक्त नायलोन धागे के बारे में हमारी जो मांग है वह तीन स्रोतों से पूरी होती है । एक तो हमारे यहां जो पैदा होता है उससे । उसके बारे में मैंने कहा था कि जे के ग्रुप को सात करोड़ की बिक्री पर चार करोड़ मुनाफा हुआ था । उस के बाद मुझे अखबारों से पता चला कि इन्होंने कुछ दाम घटा कर जनता की आंखों में धूल झोंकने

की कोशिश की और यह उन्होंने यह मुनाफे का तथ्य सामने आने के दो या तीन दिन बाद किया है।

दूसरा स्रोत विदेशों से इटली जापान आदि से हम लोग जो मंगाते हैं। तीसरा स्रोत है तस्कर व्यापार यानी स्मगलिंग। मैं पूछना चाहता हूं कि किस तरह से उनके मामले को आपने एस्टिमेट्स कमेटी के पास भेजा उसी तरह से जो आरोप आज किये गए हैं इनको देखते हुए और इसको देखते हुए कि विदेशों से जो धागा आप मंगाते हैं उस के लिये आप ज्यादा दाम देते हैं और उसको अपने बाजार में भी अधिक दामों पर बेचते हैं, क्या आप इस मामले को एस्टीमेट्स कमेटी के पास भजने के लिए तैयार हैं? स्मगलिंग जो बहुत चल रहा है उसके बारे में मैंने कहा था कि आप मेरे साथ दमन में चलिये और मैं पकड़वा दूंगा। लेकिन मेरी इस आफर को इन्होंने स्वीकार नहीं किया है। मैं जानना चाहता हूं कि बहुत ज्यादा मुनाफा मिल वाले जो कमा रहे हैं तथा दूसरे जो आरोप हैं इन सब को देखते हुए क्या आप इस सारे मामले की जांच पड़ताल करने के लिये इस को एस्टीमेट्स कमेटी के पास देने के लिए तैयार हैं और क्या आप उसके पास इसको भेजने के लिये तैयार हैं?

श्री दिनेश सिंह : माननीय सदस्य ने कहा है कि तीन जगह से यह आता है। जहां तक हमें मालूम है कुछ तो हमारे देश में उत्पादन होता है और कुछ हम बाहर से मंगाते हैं। जहां तक स्मगलिंग का ताल्लुक है माननीय सदस्य को मुझे साथ ले जाने की आवश्यकता नहीं है। वह किसी—पुलिस वाले से उनको पकड़वा सकते हैं....

श्री मधु लिमये पुलिस वाले मिले हुए हैं। मैंने इसलिये आपका नाम लिया कि आप मिले हुए नहीं है, ऐसा मैं मानता हूं। कहीं ऐसा न हो कि मुझे दुबारा इस पर सोचना पड़े।

श्री दिनेश सिंह : मैं सदन से कहना चाहता था कि मैंने खुद इसके बारे में अपने मंत्रालय से कहा कि पूरी जांच उद्योग मंत्रालय से मिल कर करे कि कितना यहां उत्पादन है, क्या सामान उस में लगता है, कितनी उसकी कीमत है, कितनी कीमत पर हम मंगाते हैं और पूरी जांच हम कर रहे हैं।

श्री मधु लिमये : मैंने विभागीय जांच की बात नहीं की है। जिस तरह से उनका मामला एस्टीमेट्स कमेटी के पास भेजा गया है और उसके लिए आप राजी हो गये थे उसी तरह से क्या नायलोन धागे के मामले को भी उसके पास भेजने के लिये आप तैयार हैं?

श्री दिनेश सिंह : इसके बारे में इसका कोई प्रश्न नहीं उठता है। सदन को शायद याद है कि उस में कुछ गलती हुई थी या कहीं कुछ शायद गड़बड़ी हुई थी...

श्री मधु लिमये : इस वक्त भी हुआ है। पचास प्रश्न पूछे जाते हैं तब जवाब आता है। फिर सदन में यह हवा पैदा कर देते हैं कि कुछ नहीं हुआ है।

श्री दिनेश सिंह : इसमें गलती नहीं है। दाम ज्यादा हैं, यह हम ने खुद कहा है।

श्री मधु लिमये : मुनाफाखोरी हो रही है। बहुत गलती आप कर रहे हैं।

SHRI D. C. SHARMA: May I know at whose instance the documents on the affairs of the State Trading Corporation in Bombay were received, whether it was a private firm or whether it was some detective agent who gave that information? If it was a private firm, may I know if it was not due to the fact that some businessmen are proposed directly and indirectly in the STC indulging in trade and commerce activity?

SHRI MOHD. SHAFI QURESHI: There were two sources from which this information was gathered: one was the report appearing in the *Blitz* of the 4th November, 1967 alleging certain malpractices by the STC in relation to the nylon yarn, and the other was the CBI had received information from Messrs Universal Export-Import Agency alleging overinvoicing of imported nylon yarn by the STC.

SHRI D. C. SHARMA: Who runs this universal Export Company?

MR. SPEAKER: That is a different question.

श्री राम चरण : एस टी सी के बारे में कहा जाता है कि इस में इनएफिशंसी है, कुरप्शन है। क्या आपने यह जानने की कोशिश की है कि इसकी मेन वजह क्या है ? आपके जितने भी गवर्नमेंट आफ इंडिया के आफिसिस हैं उन में कहीं भी ऐसा नहीं है कि क्लास 1 अफसरों की संख्या का रेशो क्लास 2 के या क्लास 3 के मुकाबले में डबल या थ्री टाइम्ज हो। लेकिन यहां क्लास 1 अफसर क्लास 2 अफसरों से दुगुने हैं। क्या इनएफिशंसी और भ्रष्टाचार का यह एक मुख्य कारण नहीं है ? ये जो हवाइट एलीफेंट्स हैं क्या इनकी तादाद को आप कम करेंगे ?

MR. SPEAKER: That has nothing to do with the question.

SHRI K. RAMANI: Yesterday, some news appeared in the papers that the STC has decided to sell at a reduced price the imported nylon yarn. In view of the foreign exchange crisis today, instead of spending foreign exchange to import nylon yarn, may I know whether the Government will take action to reduce the price of indigenously produced nylon yarn to be distributed among the actual users?

SHRI MOHD SHAFI QURESHI: It is the endeavour of the Government to see that the yarn rices—of nylon—are reduced. The yarn was selling at Rs. 125 per 15 deniers, and the mills reduced the price to Rs. 100. It is the policy of the STC that the yarn which the STC is importing will be sold at Rupee one lesser as compared to the rates which are given by the mills. So, it is the effort of the Government to see that the prices of nylon yarn are brought down.

श्री अब्दुल गनी डार : चीनी हमले के बाद डिफेंस के नाम पर बम्बई और लुधियाना की दो पार्टियों को नायलोन धागे का पचास लाख का आर्डर दिया गया था। पचास लाख का जो आया उस में से एक पैसे के नायलोन का भी डिफेंस के लिये फायदा नहीं उठाया गया. क्या यह ठीक है ? क्या यह भी ठीक नहीं है कि उनको खुली छुट्टी दे दी गई और उन दो फर्मों ने करोड़ से ज्यादा का फायदा उठाया ? मैं जानना चाहता हूं कि क्या इस में कोई गलती हुई या नहीं हुई और अगर हुई तो क्या एक्शन लिया गया उन दोनों फर्मों के खिलाफ?

[چینی حملے کے بعد ڈفینس کے نام پر بمبئی اور لودھیانہ کی دو پارٹیوں کو نایلون دھاگے کا پچاس لاکھ کا آرڈر دیا گیا تھا - پچاس لاکھ کا جو آیا اس میں سے ایک پیسے کے نایلون کا بھی ڈفینس کے لئے فائدہ نہیں اٹھایا گیا - کیا

تھیک ھے - کیا یہ بھی تھیک نہیں ھے کہ ان کو کھلی چھتی دے دی گئی اور ان دو فرموں نے کرور سے زیادہ کا فائدہ اُتھایا - میں جاننا چاھتا ھوں کہ کیا اس میں کوئی غلطی ھوئی یا نہیں ھوئی اور اگر ھوئی تو کیا ایکشن لیا گیا ان دونوں فرموں اور افسروں کے خلاف -]

श्री मुहम्मद शफी कुरेशी : जहां तक उनके सवाल का ताल्लुक है यह मामला एस्टीमेट्स कमेटी के पास है और मेरे लिये यह मुनासिब नहीं होगा कि मैं इस पर कोई तबसरा करूं क्योंकि वूल की जो एक्सपोर्ट पोलिसी थी उसी के तहत जो एक्सपोर्टर्ज़ हैं उनको हक दिया गया था कि कुछ नायलोन भी मंगाये। यह सारा मामला जो है यह एस्टीमेट्स कमेटी के सुपुर्द किया गया है इसलिये मेरे लिए मुनासिब नहीं होगा कि मैं इसके बारे में कुछ कहूं।

श्री हुकम चन्द कछवाय : नायलोन के धागे की देश में काफी मांग है। मैं जानना चाहता हूं कि देश में यह कितना पैदा होता है और विदेशों से आप कितना मंगाते हैं और कुल कितनी हमारी आवश्यकता है? क्या यह भी सच है कि इस की वजह से जो सूती धागा है उसकी मांग कम हुई है और इस कारण से कुछ मिलें बन्द होने जा रही हैं?

श्री मुहम्मद शफी कुरेशी : जहां तक नायलोन के धागे का ताल्लुक है यह धागा सूती धागे से बिल्कुल अलग है। सूती धागा कपास से बनता है और यह कैमिकल प्रोसेस से बनता है। चूंकि इसकी कमी है इस वास्ते इस को बाहर से मंगाना पड़ता है। अगर हमारे यहां इसकी पैदावार काफी मिकदार में हो तो बाहर से मंगाने की जरूरत ही न पड़े और इसका सवाल ही न उठे।

श्री हुकम चन्द कछवाय : कितना यहां पैदा होता है और कितना विदेशों से मंगाते हैं?

श्री मुहम्मद शफी कुरेशी : इस वक्त तकरीबन नौ करोड़ रुपये के माल के एस टी सी ने आर्डर दिये हैं। इस में से तकरीबन छः करोड़ रुपये का माल इस वक्त तक पहुंच चुका है।

श्री हुकम चन्द कछवाय : हम बनाते कितना हैं और मांग कितनी है, क्या इसके आंकड़े आप नहीं दे सकते हैं।

श्री मुहम्मद शफी कुरेशी : सही फिगर्ज़ नहीं दे सकता हूं। जहां तक मेरा ख्याल है हमारी जरूरियात दस टन के करीब की हैं और पैदावार मेरे ख्याल में चार पांच टन के करीब है।

दक्षिण में सूती मिलों का बन्द होना

992. **श्री मधु लिमये** : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दक्षिण में सूत कातने तथा कपड़े की मिलों के बंद हो जाने की आशंका है;

(ख) क्या मिल मालिकों का विचार अपने श्रमिकों के वेतन तथा महंगाई भत्ते में कटौती करने का है; और

(ग) क्या बढ़ते हुए मूल्यों को देखते हुए सरकार उन्हें ऐसा करने की अनुमति देगी?